

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 110

CP (IB) No. 39/Chd/Hry/2020

IN THE MATTER OF:
Happy Forgings Limited

...Petitioner-Operational Creditor

Versus

The High Tech Gears Limited

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 04.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Rajansh Thukral and Mr. Sidharth Thukral,
Advocates

For the Respondent : Mr. Raghav Kapoor, Advocate

ORDER

It is stated by the learned counsel for the petitioner-Operational Creditor that he has already uploaded his petition on the DMS portal. However, the same is not reflected on the DMS portal. Therefore, learned counsel for the petitioner-Operational Creditor is directed to verify the same from the Registry and ensure that the same be uploaded on the DMS portal before the next date of hearing. Last opportunity is granted. Let the matter be listed for arguments on 07.08.2024 in the Supplementary List.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**

July 04, 2024
PRF